

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 336/MP/2023**

**Coram:**

**Shri Arun Goyal, Member**

**Shri P.K.Singh, Member**

**Date of Order: 29<sup>th</sup> February, 2024**

**In the matter of**

Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a return of the Bank Guarantee of Rs. 12.5 crore from Central Transmission Utility of India Limited, which had been paid by the Petitioner for grant of Stage-II Connectivity at 400 kV & 220kV Bays at Fatehgarh-III PS proposed under the scope of ISTS.

**And**

**In the matter of**

Adani Renewable Energy Holding Four Limited,  
Adani Corporate House, Shantigram  
Nr. Vaishno Devi Circle, S G Highway,  
Khodiyar, Ahmedabad- 382 421  
Gujarat

**... Petitioner**

**Vs**

**1. Central Transmission Utility of India Limited (CTUIL),**

1st Floor, Saudamini, Plot No. – 2, Sector-29

Near IFFCO Chowk Metro Station

Gurgaon-122 001, Haryana

**2. Power Grid Corporation of India Limited,**

Saudamini, Plot No. 2, Sector-29,

Near IFFCO Chowk,

Gurgaon-122001, Haryana

**3. Solar Energy Corporation of India Limited,**

6th Floor, Plate-B,

NBCC Office Block Tower-2,

East Kidwai Nagar,

New Delhi-110023

**...Respondents**

**Parties present:**

Shri Hemant Singh, Advocate, AREHFL

Shri Chetan Garg, Advocate, AREHFL

Shri Lakshayjit Singh, Advocate, AREHFL

**ORDER**

The Petitioner, Adani Renewable Energy Holding Four Limited, has filed the present Petition with the following prayers:

*“(a) Admit the present petition;*

*(b) Direct the Respondent No. 1/ Central Transmission Utility of India Limited to return the Connectivity Bank Guarantee for an amount of Rs. 12.5 crore, which was furnished by the Petitioner for grant of Stage-II Connectivity;*

*(c) In the interim, pending disposal of the present case, direct the Respondent No. 1/CTUIL not to take any coercive steps against the Petitioner; and*

*(d) Pass any other order as this Commission may deem fit in the facts and circumstances of the present case and in the interest of justice.”*

2. Learned counsel for the Petitioner mentioned the matter on 23.2.2024 and sought permission to withdraw the instant Petition with a liberty to approach the Commission with a fresh Petition. Learned counsel for the Petitioner prayed to adjust the filing fees paid in the present Petition against the Petition to be filed by the Petitioner in future.

3. In view of the submissions of the learned counsel for the Petitioner, the Petitioner is permitted to withdraw the present Petition. The filing fees paid in the present Petition shall be adjusted against the Petition to be filed by the Petitioner in the future. The Petitioner is at liberty to file appropriate Petition, if required, in accordance with law.

4. Accordingly, Petition No. 336/MP/2023 is disposed of as withdrawn.

**Sd/-  
(P.K.Singh)  
Member**

**sd/-  
(Arun Goyal)  
Member**